

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:340
ANSWERED ON:31.07.2014
JOB CARDS UNDER MGNREGS
Lokhande Shri Sadashiv Kisan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of registered households and job cards issued under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each of the last three years and the current year, State/UT-wise;
- (b) the details of welfare measures for the workers at work places under MGNREGS;
- (c) whether a large number of persons living, below poverty line are reportedly being deprived of the benefits of the MGNREGS;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the remedial steps taken or proposed to be taken by the Government to address the issue?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (e) A statement is laid on the Table of the House.

Statement referred in reply to Lok Sabha Starred Question No.340 due for Answer on 31.07.2014

(a) The number of registered households and job cards issued under Mahatma Gandhi National Rural employment Guarantee Act (MGNREGA) in the States/UTs during each of the last three years and the current year is indicated in the Annexure.

(b) Welfare measures under MGNREGA are elaborated in Paragraphs 25 to 28, Schedule II of MGNREGA 2005. The details of such welfare measures for the workers at work places are:

- (i) provision of facilities at the worksite viz. safe drinking water, shade for children and periods of rest, first-aid box with adequate emergency material for treatment of minor injuries and other health hazards connected with the work being performed at the worksite.
- (ii) provision of child care services at any worksite if the number of children below the age of five years accompanying the women working is five or more.
- (iii) free medical treatment to a person in case of personal injury arising out of and in course of his/ her employment.
- (iv) hospitalisation of the injured worker including accommodation, treatment, medicines and payment of daily allowance which should not be less than half of the wage rate.
- (v) ex-gratia as per entitlements under AamAadmiBimaYojana or as may be notified by Central Government to a person if he/she while employed under the Scheme meets with death or becomes permanently disabled.
- (vi) free medical facility/ ex-gratia to an injured child accompanying a person who is employed under the Scheme.

(c) to (e) No, Madam. As per the provisions of the MGNREGA, any person who volunteers to do unskilled manual work shall be provided work on demand. The Act has neither preference for nor discrimination against any household for the purpose of providing work as per demand. However, the Central Government has taken the following steps to improve the programme implementation under MGNREGA:- # At least 60% of the works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees.

The wage-material ratio for works taken up by agencies other than Gram Panchayats would be counted at the district level to facilitate taking more durable assets.

The associated outcomes of each work would be estimated before taking up the work and the same would be measured after completion of the work-thereby bringing in more focus on outcomes.

The quality of the assets is sought to be improved through better planning and closer technical supervision.

States/UTs have been asked to operationalize the provision relating to compensation for delayed wage payments as per Para-29, Schedule II of MGNREGA 2005.

States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India.

With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

For smooth fund flow, the electronic Fund Management System (e-FMS) has been introduced which would also reduce delays in payment of wages.

All States have been requested to appoint Ombudsman at the district level for grievance redressal.

The State and district level Vigilance and Monitoring Committees monitor the scheme. These are now being reconstituted.